

IN THE COURT OF ACMM-EAST KKD DELHI

State vs. Ajay @ Sunny
E. FIR no. 0266/2020
PS Preet Vihar
u/s 379/411/34 IPC

Application u/s 437 Cr.P.C for grant of bail is received on the E-mail ID of the court. The present application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

27.10.2020

Present: Ld. APP for the State.

Sh. Rajan Kumar, Id. Counsel for the applicant.

Ld. Counsel seeks time to file authority letter in his favour by the family member of the applicant/accused.

At request, be listed on 28.10.2020.

**DINESH
KUMAR**

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(DINESH KUMAR)
ACMM (EAST)/KKD/27.10.2020

IN THE COURT OF ACMM-EAST KKD DELHI

State vs. Zakir @ Bakra
E. FIR no. 0266/2020
PS Preet Vihar
u/s 379/411/34 IPC

Application u/s 437 Cr.P.C for grant of bail is received on the E-mail ID of the court. The present application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

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(DINESH KUMAR)
ACMM (EAST)/KKD/27.10.2020

IN THE COURT OF ACMM-EAST KKD DELHI

State vs. Deepak
E. FIR no. 391/2020
PS New Ashok Nagar
u/s 356/379/411/34 IPC

Application u/s 437 Cr.P.C for grant of bail is received on the E-mail ID of the court. The present application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

27.10.2020

Present: Ld. APP for the State.
Sh. Uday Pal, ld. Counsel for the accused.
HC R.B. Tomar from PS New Ashok Nagar.
Reply received from the IO.

The reply is not complete. The IO is directed to furnish a complete previous involvement report of the accused including the cases in which the accused has already been convicted, if any, and the details of the cases in which the accused was arrested prior to his arrest in the present case.

Put up for report and arguments on 28.10.2020.

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ACMM (EAST)/KKD/27.10.2020**

IN THE COURT OF ACMM-EAST KKD DELHI

State vs. Rishi @ Sahil Bhardwaj
FIR no. 392/2020
PS Pandav Nagar
u/s 419/406/120-B/420/34 IPC

Application u/s 437 Cr.P.C for grant of bail is marked to this court by ld. CMM (East). The present application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

27.10.2020

Present: Ld. APP for the State.
Sh. P.P.S. Teji, ld. counsel for the applicant/accused.

The accused is stated to be in JC.

ASI Shailesh Kumar, Special Cell East.

Proceedings are conducted through VC.

Ld. counsel for the applicant/accused would argue that applicant/accused is innocent and he has been falsely implicated in the matter. The accused is not named in the FIR. There is no connection between the accused and co-accused persons arrested by the police. The accused has been falsely implicated by the police officials to solve the case. There is delay of about 6 years in registration of FIR. No evidence has been collected by the police to show the involvement of the accused. The police has not taken any action against the directors of the alleged company, who had collected the money from the

complainant and other victims. There is no criminal record of the accused. No purpose would be served by keeping the applicant/accused behind the bars. The applicant is ready to furnish sound surety. He undertakes to participate in the investigation as and when required. Hence, it is prayed that applicant may be released on bail.

Ld. APP has opposed the bail application. It has been argued, inter alia, that the allegations against the applicant/accused are serious in nature. No doubt, the name of the accused is not mentioned in the FIR because at the time of registration of the FIR, the complainant was not aware about the team members of the cheating gang, which had duped him. Accused Sahil Bhardwaj has been arrested on the basis of disclosure statement of the co-accused. A mobile phone is recovered from the possession of the accused which he has confessed using to contact the victims to cheat them. Further, various documents have been recovered at the instance of the accused which contained scripts used by them to discuss with their victims to assure them that they had been dealing with the correct representatives of the company in which, the money was invested. These documents also contain the names and other details of such victims. Name and other details of the complainant have also been found written in those documents. It is therefore, sufficient to show that accused Sahil Bhardwaj was also part of the team involved in cheating various persons including the complainant. Further, the investigation is at initial stage. The accused might run away, if he is released on bail. He might also influenced the witnesses and destroy the evidence, if released on bail. It is prayed that bail application may be dismissed.

I have heard the submissions and perused the record.

Perusal of the record would show that the accused is in custody since 16.10.2020. The investigation is at initial stage. The complainant is shown to have made the complaint once he came to know that he was cheated. Prima facie there does not appear to be any unreasonable delay. The material shown to be collected by the IO during investigation prima facie show the involvement of the accused in the crime. I find merits in the submissions of ld. APP. I am not inclined to grant bail to the accused at this stage. Hence the bail application of accused is dismissed and disposed of accordingly.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

The original record and proceedings be sent back to the Court of Ld. CMM East.

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(DINESH KUMAR)
ACMM (EAST)/KKD/27.10.2020

IN THE COURT OF ACMM-EAST KKD DELHI

State vs. Dhiraj Sharma & Anr.
FIR no. 732/15
PS Pandav Nagar

Application for arrest of the accused is marked to this court by Id. CMM (East) The present application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

27.10.2020

Present: Ld. APP for the State.

Ms. Gian Mitra, Id. Counsel for the applicant.

The present application has been moved for cancellation of the bail granted to the accused persons.

Notice of the application be issued to the accused persons through IO and to the IO for next date of hearing.

The accused persons can file a reply on or before next date of hearing.

Put up for filing reply and arguments on application on 06.11.2020.

Copy of this order be sent to the IO and to the accused persons for information and necessary compliance.

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(DINESH KUMAR)
ACMM (EAST)/KKD/27.10.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Himmat Singh
FIR no. 425/2010
PS New Ashok Nagar

27.10.2020

An application seeking directions to the IO is filed by applicant Gaurav. This application has been taken up today through video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

None for the applicant.

IO SI Rahul has joined the proceedings through VC.

Reply filed.

Be listed on 03.11.2020 for appearance and arguments.

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(DINESH KUMAR)
ACMM (EAST)/KKD/27.10.2020

IN THE COURT OF ACMM-EAST KKD DELHI

State vs. Madhav Saran Aggarwal
FIR no. 22/2019
PS EOW (Mandir Marg)

Application for monitoring of investigation is received on the E-mail ID of the court. The present application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi. 27.10.2020

Present: Ld. APP for the State.

Sh. Atul Kumar Singh, Id. Counsel for the applicant.

Report is received from the IO. However, the report is not clear. The IO be informed to join the proceedings through VC on next date of hearing.

Copy of this order be sent to the IO for information and necessary compliance.

At this stage, Id. Counsel submits that there was an earlier application also of the applicant which was lastly fixed on 18.03.2020. However, thereafter, no orders were passed in the said application due to lockdown.

The Ahlmad is directed to trace the previous application and to put up the same with this application on next date of hearing.

Matter be listed on 05.11.2020.

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**(DINESH KUMAR)
ACMM (EAST)/KKD/27.10.2020**

IN THE COURT OF ACMM-EAST KKD DELHI

Pradip Sarawgi vs. State
FIR no. 391/2020
PS EOW
u/s 420/406/467/468/471/120-B IPC

Application u/s 437 Cr.P.C for grant of bail is marked to this court by ld. CMM (East). The present application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

27.10.2020

Present: Ld. APP for the State.
Sh. Tarunvir Singh, ld. Counsel for the applicant.

It is informed by the ld. Counsel that the charge sheet in the present matter has already been filed. The concerned Ahlmad is directed to send the charge sheet also to this court for deciding the application.

Matter bee listed on 28.10.2020.

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DINESH KUMAR **ACMM (EAST)/KKD/27.10.2020**
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IN THE COURT OF ACMM-EAST KKD DELHI

[CT Cases No. 460/2020 DR. RAJESH DHALL Vs. SI NAVEEN
RAHI AND ANR. (Preet Vihar)]

The present matter has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

27.10.2020

Present: None for the complainant.

Matter is at the stage of filing of ATR by the SHO and DCP.

Matter is not urgent and therefore, no adverse order is passed against the complainant considering the directions issued by the Hon'ble High Court of Delhi.

Matter be listed for appearance of complainant and F/P on 18.12.2020.

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(DINESH KUMAR)
ACMM (EAST)/KKD/27.10.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Sumit Gupta
FIR no. 220/2020
PS Preet Vihar

27.10.2020

An application for release of vehicle no. DL-7S-BA-4069 on superdari received on the E-mail ID of the court. This application has been taken up today through video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

Ms. Sushila Kumari Khari, ld. proxy Counsel for the applicant.

At request of ld. Proxy counsel, be listed on 02.11.2020.

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ACMM (EAST)/KKD/27.10.2020

IN THE COURT OF ACMM-EAST KKD DELHI

State vs. unknown
E FIR no. 16227/2020
PS Krishna Nagar

Application for accepting untraced report filed by the IO is received on the E-mail ID of the court. The present application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

27.10.2020

Present: Ld. APP for the State.

None for the applicant.

On checking the record, it is informed that the untraced report has already been accepted on 22.10.2020.

Application is therefore, not maintainable. It is dismissed and disposed of accordingly.

Record be consigned to Record Room.

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**(DINESH KUMAR)
ACMM (EAST)/KKD/27.10.2020**